



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.61/4001/2020

This is the 11th day of November, 2020

(Through Video Conferencing)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. Mohd Rashid aged 50 years, S/o Shri Lal Din, R/o Vill. Challas Tehsil and District, Rajouri.

...Applicants

(Mr. Liaqat Ali-None)

Versus

1. State of Jammu and Kashmir through Managing Director J&K SC, ST & BC Development Corporation Ltd. Jammu.
2. General Manager, J&K SC, ST & BC Development Corporation Ltd. Jammu.
3. District Manager, SC, ST & BC Development Corporation Rajouri.

...Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)

It is submitted by Mr. Sudesh Magotra, learned D.A.G. appearing for respondents that the case pertains to SC, ST & BC Development Corporation Ltd. Jammu. As such, this Tribunal has no jurisdiction to hear the case. Contention of learned D.A.G. has force and has to be accepted. SC, ST & BC Development Corporation Ltd. Jammu has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985 and the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the SC, ST & BC Development Corporation Ltd Jammu under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the SC, ST & BC Development Corporation Ltd Jammu.

2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA



No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench and copy of Order has been placed on record.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 17.12.2020.

(Rakesh Sagar Jain)
Member (J)

“Arun”